

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**MA 810/2018**

**In CP No. 1082/2018**

Under section 252(1) of Companies Act, 2013

In the matter of

Mr. Satishkumar Parshotamdas Khurana,  
Director of

Shree Estate Private Limited having its  
registered office at Khurana Compound, 1-  
B Patel Road, Goregaon (East). Mumbai -  
400063. Maharashtra

...Petitioner

The Registrar of Companies, Mumbai  
100, Everest Building, Marine Drive,  
Mumbai - 400002

....Respondent

Order delivered on 26.09.2018

Coram:

Hon'ble Bhaskara Pantula Mohan, Member (Judicial)

Hon'ble V. Nallasenapathy, Member (Technical)

For the Petitioner: Mr. Pritesh Rajgar, Adv.

*Per: Bhaskara Pantula Mohan, Member (Judicial)*

**ORDER**

1. The Applicant filed this Application seeking extension of time to comply with the order dated 14.05.2018 passed by this Bench in CP. No. 1082/2018 allowing the revival of the company u/s 252(1) of Companies Act, 2013 with a further prayer that, a direction may be given to Bank of India to discharge Fixed Deposits lying with the said Bank enabling the Petitioner to pay the cost of Rs. 7,50,000/- imposed by this Bench while allowing the CP. No. 1082/2018.

2. The Counsel for the Applicant further submitted that the following five Fixed Deposits are with the Bank of India:

Sr. No.	Account No.	Deposit Date	Amount
1	009852710000008	11.05.2017	2,00,000/-
2	009852710000009	11.05.2017	2,00,000/-
3	009852710000010	11.05.2017	2,00,000/-
4	009852710000011	11.05.2017	2,00,000/-
5	009852710000012	11.05.2017	2,00,000/-

3. The Ld. Counsel further submits that the company does not have any other source to pay the cost imposed by this Bench while allowing CP. No. 1082/2018. In these circumstances the relief stated supra is sought for.
4. This Bench after giving careful considerations to the pleadings and the submissions of the Counsel for the Applicant is satisfied with the circumstances in which the reliefs are sought.
5. Accordingly, The Manager, Bank of India, Goregaon Branch is directed to discharge four fixed deposits held in the name of the company and issue a Demand Draft in favor of "Pay and Accounts Officer, Ministry of Corporate Affairs" for Rs. 7,50,000/- and the residual proceeds of the four fixed deposits may be credited to the current account of the company, within 15 days from the date of receipt of this order, provided the fixed deposits are free of any encumbrance.
6. The applicant is granted time till 30.11.2018 to comply with the order in CP. No. 1082/2018.
7. Accordingly, the application is disposed off.

SD/-

V. Nallasenapathy  
Member (T)

SD/-

Bhaskara Pantula Mohan  
Member (J)